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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.690/2004

Thursday, this the 18th day of March, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

G.C.Lal  
Dy. Drug Controller  
Govt. of NCT Delhi  
15, Sham Nath Marg,  
New Delhi-54

..Applicant

(By Advocate: Shri G.S.Lobana)

Versus

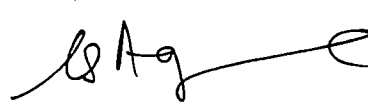
1. Lt. Governor of Delhi  
through Chief Secretary  
Govt. of NCT Delhi  
Delhi Secretariat  
IG Stadium, New Delhi-2
2. Chairman  
Union Public Service Commission  
Dholpur House, Shahjahan Road  
New Delhi-11
3. The Principal Secretary Health & Family  
Welfare, Delhi Govt. Sectt.  
I.G.Stadium, New Delhi-2
4. The Drug Controller  
Govt. of NCT Delhi  
15, Sham Nath Marg  
Delhi-54
5. Shri R.D.Garg  
Dy. Drug Controller  
Govt. of NCT Delhi  
15, Sham Nath Marg  
Delhi-54

..Respondents

O R D E R (ORAL)

Justice V.S.Aggarwal:

Learned counsel for applicant states that for the present he may be allowed to withdraw the present petition with liberty to approach this Tribunal in case any appointment is made which, according to the learned counsel, is illegal.



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(2)

2. Allowed as prayed. Subject to aforesaid,  
dismissed as withdrawn.



( S. K. Naik )  
Member (A)



( V. S. Aggarwal )  
Chairman

/sunil/